

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 209 OF 2015 &  
IA NO. 346 OF 2015**

**Dated: 11<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Gujarat Urja Vikas Nigam Ltd. & Ors. ....Appellant (s)  
Vs.  
Renew Wind Energy (Rajkot) Pvt. Ltd & Ors. .... Respondent (s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Kumar Mihir for R-1  
Ms. Suparna Srivastava for R-2

**ORDER**

Counsel for the Appellant is stated to be in personal difficulty. By consent of the parties, the matter is adjourned to **07.03.2017.**

**(I.J. Kapoor )  
Technical Member  
ts/pr**

**(Justice Ranjana P. Desai)  
Chairperson**